155

## Income tax against Dibrugarh Industrialist

- 121. SHRI JALALUDIN ANSARI: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 3660 given in the Kajya Sabha on 17th August, 1993 and state:
- (a) the further progress made so far in the reopened assessment of Late Narsinghlal Agarwala (Bharuka) for the Assessment year 1983 84;
- (b) whether the details of business, assets, .properties and bank accounts owned by the said Narsingh Jal Ag'arwala at the time of his death as per income tax records both as individual and as co-partner of Mrs. Gopilal Narsinghlal (H.U.F). have since been verified, if so, the details thereof and if not, the reasons for the delay in doing so:
- (c) whether any assessment order u/s 171 of the Income Tax Act pertaining: to the partial partition of M/s. Gopilal Narsinghlal (H.U.F.) of .which the said Narsinghlal Aijar. wala Was Karta till his death has been recently set aside by the Deputy Commissioner of Income Tax (Appeals), Dibrugarh Range; if so,

the details thereof; and

(H.U.F.) as Karta; if so. when and if not, the reasons therefoY?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY); (a) to (d) The information is being collected and will belaid on the Table of the House.

## Committee to redress the grievaccss of AIR/DD Staff

- 122. SHRI KRISHNA KUMAR HSIBLA: Willthe Minister of INFOH MATION AND BROADCASTING be pleased to state:
- (a) whether Government have recently constituted a high powered committee to review the working, institutional structure, training facilities and financial powers of all the services and cadres under its con-rol;
- (b) if so, the composition of the members of the committee;
- (c0 by when the committee is likely to submit its report to Government; and
- (d) to what extent the grievances the AIR|Doordarshan staff are to be solved as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION

- Shri U.C. Agarwal (Retd. Secy., Dentt.of Personnel)
   Lt. Gen. K. BalramfRetd.Adiuff.Pt General)
   Member
- 3. Smt. V.S. RamaDs"i(Retd.Sec;,,LegalDepartrirn;'!

  Member 4. Dr. N. Bhaskara Rao (Media Expert)

  Memher Shri Girish Karmd (Former Chairman, Sangeet Natak

  Academy)

Member

- Shri S.C. Mahalik (Former Additional Secretary and Financial Adviser, Ministery of I&B)

  Member
- 7. Shri K.A. Varaclan (Former Additional Secretary, Min. of I & B) Member
- I\* ShriS K Malhotra (Former Additional Director General Doordars-AND BROADCASTING (SHRI K. P.
- (d) if answer to (c) above be in affirmative, whether the Income Tax Department has since restored the Htstusi quo ante by declaring the eldes! male member of the said M/s. Gopilal Narsinghlal

AND BROADCASTING (SHRI K. P. SINGH DEO): (a) A High Level Committee was set up on 16.4.1993.

(b) The composition of the Committee was as follows -